IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY,THE EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30495 OF 2025

Between:

Maliha Tahreem, D/o Rafeeq Ahmed, Aged About 19 Years, Occ. Student, R/O H.No.3-8-16/B, Parkota, Adilabad, Telangana - 504001.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad - 500 055
2. Kaloji Narayana Rao University of Health Sciences, represented by its Registrar, Warangal, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of a Writ of Mandamus, declaring the action of the respondents, particularly the 2nd respondent, in not considering the petitioner's request for registration and exercising web options for admission into the MBBS/BDS course under Management Quota B category in the ongoing or next phase of counselling for the academic year 2025-26, as illegal, arbitrary, and unconstitutional and consequently direct. the respondents- to consider and permit the petitioner to register and exercise web options for admission into the MBBS/BDS course under Management Quota B category for the academic year 2025-26 in the ongoing or next phase of counseling

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an interim order, directing the 2nd respondent to consider the petitioner's request for registration and to permit the petitioner to exercise web options under Management Quota "B" category for admission into the MBBS/BDS course in the ongoing or next phase of counseling for the academic year 2025-26, pending disposal of the above Writ Petition

Counsel for the Petitioner: SRI. KAVALI VISHNU KANTH

Counsel for the Respondent No. 1: SRI TANDRA RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUOHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30495 of 2025

ORDER:

Mr.K.Vishnu Kanth, learned counsel appears for the petitioner.

Mr.Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Mr.T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2, virtually.

2. This writ petition has been filed by the petitioner seeking a direction to the respondents to permit her to exercise web option for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2025-2026 in the next phase of counselling.

3. The case of the petitioner is that due to ill health, she could not complete the registration process within the prescribed time and has promptly approached the authorities upon recovery, but the authorities did not permit her to exercise web option in the first phase of counselling for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2025-26 before 2:00 p.m. on 24.09.2025 in terms of the notification dated 22.09.2025.

4. Learned Standing Counsel for the University has referred to the notification dated 22.09.2025. It is submitted that the note and instructions to the candidates, categorically specify that the candidates in the final merit list, who do not exercise web options in the first phase of counselling, shall not be eligible to exercise web options in the subsequent phase of counselling to prevent seat blocking. Petitioner is one such candidate, who has not exercised her web options in the first round of counselling nor has opted for admission into MBBS/BDS course under Management Quota "B" category, where after she could

avail the remaining seats under 'C/NRI' quota. He submits that the corrigendum dated 04.10.2025 and 06.10.2025 permits fresh registrations only to such candidates, who had exercised web options. Therefore, the petitioner does not fit in the said category. He, however, submits that if the petitioner makes a representation, the University would consider it in accordance with law.

5. Having considered the submissions of learned counsel for the petitioner as also the learned Standing counsel for University and having regard to the above facts and circumstances, petitioner is allowed liberty to make a representation before respondent No.2-University in respect of her claim for exercise of web options for admission into MBBS/BDS course, for the academic year 2025-26 under Management Quota "B" category. On receipt of such representation, the University would consider the same in accordance with law within a period of two days.

6. If the University allows the petitioner to exercise her web options, her case shall be considered in the unfilled seats in the mop-up round.

7. Let it be made clear that we have not expressed any opinion on the merits of the case.

8. Accordingly, the writ petition is disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- B. REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad - 500 055
2. Kaloji Narayana Rao University of Health Sciences, represented by its Registrar, Warangal, Telangana
3. One CC to SRI. KAVALI VISHNU KANTH Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE,High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. T.SHARATH, SC FOR KNRUOHS [OPUC]
6. Two CD Copies

B M
GJP

HIGH COURT

DATED:08/10/2025



ORDER

WP.No.30495 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9)
16/X/25